## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. No. 111/(MAH)/2014 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2016

NAME OF THE PARTIES: M/s. Stride Infracon Pvt. Ltd.

V/s.

M/s. Beech Town Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

CA
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2. Mayor Shitty

Adv. illo. Rajani Associats. R1 to RS.

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## Order

## C.P No. 107 to 111/397-398/NCLT/MB/MAH/2014

- The Petitioner & the Respondents are represented by their respective Ld. Counsels.
- 2. A request of adjournment is made by both the sides
- Adjournment as sought, is granted. List the matter for further adjudication on 19.09.2016. Date of next hearing is duly communicated to both the sides in the open Court.

sd/-

M. K. SHRAWAT Member (Judicial)

Dated: 17th August, 2016.